

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

NO. O.A.147 of 1996

Date of Order: 12.4.2005

PRESENT : HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN  
HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER

CHANDAN MONDAL & ORS.

VS.

UNION OF INDIA & ORS. (S.E. Rly..)

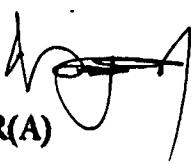
For the Applicant : Mr. A. Chakraborty, Counsel  
For the Respondents : None.

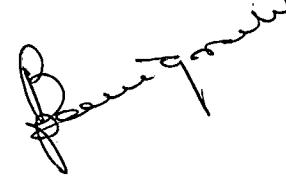
**ORDER**

**PER JUSTICE B. PANIGRAHI, V.C.:**

When the matter was taken up for orders, Mr. A. Chakraborty, Id. counsel appearing for the applicant is present. None appeared for the respondents.

2. Mr. Chakraborty has submitted that he has no instruction in this matter and prayed for deletion of his name. Accordingly, the name of Mr. Chakraborty, as counsel for the applicant be deleted. The applicant is not present on call. It appears that the applicant is no longer interested to prosecute the case any further. Accordingly, the case is dismissed for default.

  
MEMBER(A)

  
VICE-CHAIRMAN